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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW
C.C.P. NO. 10/2003. IN O.A. NO: 574/97.
this, the 3rd day of April 2003.

HON. MR. JUSTICE R.R.K. TRIVEDI V.C.

HON. MR. A.K. MISRA MEMBER(A)

1. Smt. Ram Rati Yadav, aged about 51 years, widow of late Sri Krishna Yadav.
2. Santosh Kumar Yadav, aged about 26 years, S/o Late Sri Krishna Yadav.
3. Sarvesh Kumar Yadav, aged about 25 years, S/o Late Sri Krishna Yadav.
4. Sanjeev Kumar Yadav, aged about 23 years, S/o Late Shri Krishna Yadav.

All are the residents of House No. 68/211, Chitwapur Pajaba, Lal Kuan, District Lucknow.

....Applicant.

BY Advocate Shri Premod Kumar .

VERSUS

1. Sri A.K. Kundra, Secretary, Ministry of Coal and Mines, Department of Mines, Shastri Bhawan, New Delhi-110001.
2. Sri K.N. Mathur, Senior Deputy Director General, Northern Region, Geological Survey of India, Sector-E, Aliganj, Lucknow.

....Respondents.

BY Advocate Shri Sunil Sharma.

ORDER (ORAL)

BY MR. JUSTICE R.R.K. TRIVEDI V.C.

By this application under Section 17 of the AT ACT 1985,

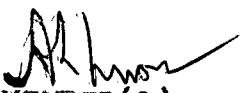
2. 2003



the applicants have prayed to punish the respondents for non-compliance of the order of this Tribunal dated 11th January 2002 passed in O.A. No. 574/97. The direction was given as Under:-

"In view of the above, the Impugned order Annexure-1 dated 6.6.1997 is quashed. The respondents are directed to reconsider the case of the applicant for appointment on Compassionate ground as per the rules and instructions on the subject. The O.A. stands decided accordingly. Costs easy."

2. The grievance of the applicant is that the aforesaid order has not been complied with. Shri Sunil Sharma, learned counsel for respondents has placed before us a copy of the order dated 2nd April 2002. It shows that in pursuance of the order of this Tribunal dated 11.1.2002 a committee was constituted for consideration of cases of compassionate appointment and the committee have after thorough examination rejected the applicant's claim of appointment. A .. detailed order has already been passed .. Learned counsel for applicant has submitted that this order was never communicated to the applicant. Be that as it may, the fact remains that order has been complied and it is not necessary to proceed further. The application is accordingly rejected and notices are discharged. A copy of the order dated 2nd April 2002 has been given by counsel for respondents to counsel for applicant in the court.


MEMBER(A)


VICE CHAIRMAN.

LUCKNOW: DATED: 3.4.2002.

v.